



Imported Food Products

Acts & Regulations

Section 25 & Section 47 (5) of the Food Safety & Standards Act

Food Safety & Standards (Import) Regulations 2017

Covers

- » Licensing of food importer
- » Clearance of imported food by the Food Authority
- » Food import clearance for specific purposes
- » Storage inspection and sampling of imported food
- » Laboratory analysis of samples of imported food article
- » Prohibition and restriction on food imports

Ease of doing Business

A robust and streamlined online import clearance system to ensure compliance to standards for imported food products

Food Import Clearance System is integrated with Custom's portal ICEGATE system under Single Window Clearance Interface to Facilitate Trade at Delhi, Mumbai, Kolkata, Chennai, Cochin & Tuticorin to maintain parity of testing & import clearance at all the ports

Imported food samples are sent to the labs which are NABL accredited, **131 NABL accredited labs** for testing, **16 referral labs** for re-testing

Provisional NOC for imported food items having very short Shelf-life (less than 7 days)

Risk Management System under which the testing and analysis of imported food is limited and reduced with high priority being given to identified High Risk Food items. Provisions for appeal against the rejection of imported consignments